

with a view to ensuring fair and adequate pension benefits to employees under Employees Pension Scheme by establishing a reasonable minimum guaranteed pension, ensuring higher pensions in commensurate with the actual salary, introducing pro-employee and benevolent modifications to the pension calculation criteria, enhancing Government contributions, allowing voluntary employee contributions and for providing for periodic revisions.

*The question was put and the motion was adopted.*

DR. JOHN BRITTAS: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Constitution (Amendment) Bill, 2024 (amendment of article 158). Dr. John Brittas.

#### **The Constitution (Amendment) Bill, 2024 (amendment of article 158)**

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce a Bill further to amend the Constitution of India to reaffirm the constitutional mandate of Governors by restricting their functions strictly within the constitutional framework, thereby preventing them from assuming any extra-constitutional roles or authorities, including positions such as Chancellor of Universities, thereby upholding the principles of federalism and democratic governance.

*The question was put and the motion was adopted.*

DR. JOHN BRITTAS: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Criminal Laws (Repeal) Bill, 2024. Dr. John Brittas.

#### **The Criminal Laws (Repeal) Bill, 2024**

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce Criminal Laws (Repeal) Bill, 2024 to repeal the *Bharatiya Nyaya Sanhita, 2023*; the *Bharatiya Nagarik Suraksha Sanhita, 2023* and the *Bharatiya Sakshya Adhinyam, 2023* and restore and revive the operation of the Indian Penal Code, 1860; the Code of

Criminal Procedure, 1973; and Indian Evidence Act, 1872 as they stood prior to the repeal by the said enactments.

*The question was put and the motion was adopted.*

DR. JOHN BRITTAS: Madam, I introduce the Bill.

[THE VICE-CHAIRMAN (SHRI P. WILSON) *in the Chair*]

THE VICE-CHAIRMAN (SHRI P. WILSON): The Recognition of Legal Person Status of Rivers Bill, 2024. Shri Satnam Singh Sandhu to move for leave to introduce the Bill.

### **The Recognition of Legal Person Status of Rivers Bill, 2024**

SHRI SATNAM SINGH SANDHU (Nominated): Sir, I move for leave to introduce a Bill to recognise rivers as legal or juristic or juridical persons and entitle them with legal rights similar to the rights of human beings, allowing them to exist, flourish, and be protected from harm and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRI SATNAM SINGH SANDHU: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Legislative Impact Assessment Bill, 2024. Shri K.R. Suresh Reddy to move for leave to introduce the Bill. Not present. The Cybercrime (Prevention and Protection) Bill, 2024. Shri Samirul Islam to move for leave to introduce the Bill. Not present. The Representation of the People (Amendment) Bill, 2024. Shrimati Jebi Mather Hisham to move for leave to introduce the Bill. Not present. The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024. Shrimati Jebi Mather Hisham to move for leave to introduce the Bill. Not present.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 --- Shri Haris Beeran; not present. The Constitution (Amendment) Bill, 2024 (amendment of articles 243D and 243T) — Shri Haris Beeran; not present. The Census (Amendment) Bill, 2025 — Shri Haris Beeran; not